

move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune".

The motion was adopted.

SHRI ANNA JOSHI: I introduce the Bill.

17.53. hrs

HIGH COURT AT CALCUTTA (ESTABLISHMENT OF A PERMANENT BENCH AT SILIGURI) BILL*

[English]

SHRI PIUS TIRKEY (Ali purdwar): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High court at Calcutta at Siliguri.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent of the High Court at Calcutta at Siliguri".

The motion was adopted

SHRI PIUS TIRKEY: I introduce the Bill.

17.53 hrs

EMPLOYMENT GUARANTEE BILL

By Shri Bhogendra Jha

MR. SPEAKER: Before I call upon Shri Bhogendra Jha to move the motion for con-

sideration of the Bill, we have to fix the time limit for discussion on this Bill. Will it be two hours?

SOVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Now, Shri Bhogendra Jha may move.

1756 hrs.

SHRI BHOGENDRA JHA (Madhubani): Sir, I beg to move:

"That the Bill to provide for employment or for means and resources for self-employment to all adult citizens of the country, be taken into consideration".

Sir, we have been crying against unemployment and every one without any exception has been desiring that jobs be guaranteed to all. There have been movements outside and effort inside the Parliament also to made it a Fundamental Right. Throughout the world there has been a struggle for this. But, Sir, recently, in some parts of the world employment had been guaranteed to every one, both in theory and practice. This system has developed some cracks and I do also apprehend that unemployment also may begin in those countries. In such a situation, I think this Bill which I have moved is not a wishful thinking, it is not only the expression of a desire, but it is to guarantee employment to all the citizens of this country who want to do some jobs.

Sir, this is the fourth Parliament when this Bill had been introduced. It was introduced in the Fourth Lok Sabha, in the Seventh Lok Sabha, in the Ninth Lok Sabha and again in this Lok Sabha. That way it is the fourth time that this Bill was introduced and I do submit, through you, to all my Hon. Members of this House that they do study this problem.

The question of employment has two aspects, two sides. One side is that those who are able to do some jobs, willing to do some jobs, are not getting the jobs and they